

Section-4(1)(b)(iv)

The Norms set by it for discharge of its functions

The Central Information Commission is mandated to decide Second Appeals and Complaints under Sections 19 and 18 of the RTI Act, 2005 respectively. The Commission ordinarily takes the appeals/ complaints for hearing in chronological order, with exceptions for certain categories, which *inter alia* include the senior citizens, physically challenged persons and any other particular matter depending on the facts and circumstances of the case.